

IN THE COURT OF ACMM -EAST KKD DELHI

State vs Shah Alam

FIR No: 394/2020

PS: New Ashok Nagar

17.09.2020

Through Video conferencing. Bail application under Section 437

Cr.P.C. through VC. The application is received on the mail ID of the Court.

Present : Sh. Ramesh, Id. APP for the State.

None for the applicant.

IO ASI KP Singh and HC RB Tomar from PS New Ashok Nagar through VC.

Accused is stated to be in JC.

Reply is received from the IO.

Application be listed for hearing on 22.09.2020.

DINESH
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(DINESH KUMAR)
ACMM (EAST)/KKD/17.09.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Shivam

FIR No: 391/2020

PS: New Ashok Nagar

17.09.2020

Through Video conferencing. Bail application under Section 437

Cr.P.C. through VC.

Present : Sh. Ramesh, Id. APP for the State.

Sh. Maneesh Vashisht, Id. Counsel for the applicant/
accused through VC.

IO HC Ashok and HC RB Tomar from PS New Ashok Nagar
through VC.

Accused is stated to be in JC.

Reply is received from the IO. IO Seeks some more time to
file the complete report in relation to the matters in which the accused is in
JC.

The IO is directed to file a detail reply in this regard on next date of
hearing. He shall also join the proceedings on next date of hearing.

**In the meantime a report be also called from the jail
Superintendent concerned informing the details of all the cases in which
the accused is in JC at present. Report be filed on Next date of hearing.
Copy of this Order be sent to the Jail Superintendent concerned for
compliance.**

At request, be listed for filing of fresh reply/report and arguments on
application on 22.09.2020.

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ACMM (EAST)/KKD/17.09.2020

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs Upasana Singh

FIR No: 566/2017

PS: New Ashok Nagar

17.09.2020

Through Video conferencing. Application for direction to siize the passports of the accused persons. The application is received on the mail ID of the Court.

Present : Sh. Ramesh, Id. APP for the State.

Sh. Nitin Joshi, Ld. Counsel for the applicant/complainant

Shivraj Singh Rawat with the applicant through VC.

IO SI Parikshit Arya and HC RB Tomar from PS New Ashok Nagar through VC.

Reply is received from the IO. Some more time is sought by the IO to file detailed reply as the case has been recently assigned to him after the previous IO was transferred. Reply be filed on NDOH

Application be listed for hearing on 15.10.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/17.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 393/2020
PS New Ashok Nagar
State Vs Nitin
17.09.2020

Application for releasing Vehicle bearing Registration number DL7S BZ 5751 on superdari to applicant Shyam Pal.

Present: Ld. APP for the State through VC.

Sh. Chander Prakash Sharma, Ld. Counsel for the applicant through VC.

HC RB Tomar from PS New Ashok Nagar through VC.

Reply is received from the IO.

Submission heard. Reply perused. It is stated in the reply that Mechanical inspection of the vehicle has been completed. All the documents have been verified. On inquiry HC RB Tomar has stated that the I/C of the vehicle was valid on the date of the accident in question.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle bearing **Registration number DL7S BZ 5751** be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.30,000/- to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared

of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server. Applicant is directed to file the original application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/17.09.2020